

**INCOME TAX APPELLATE TRIBUNAL
MUMBAI 'G' BENCH, MUMBAI**

**[Coram: Pramod Kumar, Vice President and
Vikas Awasthy, Judicial Member]**

ITA No. 3131/Mum/2019 and
ITA Nos. 1080 & 1081/Mum/2020
Assessment Years: 2014-15, 2015-16 & 2016-17

Sleek International Private Limited **Appellant**

*301-302, D & G Wing,
3rd Floor, Lotus Corporate Park,
Graham Firth Compound,
W.E. Highway, Goregaon (E),
Mumbai-400 063
[PAN: AA ECS 1836 K]*

Vs.

Dy. CIT, Circle-15(3)(2) **Respondent**
Mumbai

Appearances:

Rahul K. Hakani *for the appellant*

Gurbinder Singh *for the respondent*

Date of concluding the hearing: : February 02, 2021

Date of pronouncement : February 02, 2021

O R D E R

Per Pramod Kumar, VP :

1. The assessee has moved petition dated 28.01.2021, seeking withdrawal of the appeals on the ground that the matter is settled under Vivad Se Vishwas Scheme 2020. This petition was listed before us today for grant of early hearing.
2. However, when the early petition was taken up for hearing, the learned representatives very fairly submitted that the appeals can be disposed of now itself. We accept the suggestion and proceed to dispose of the appeals.
3. There is no dispute that once the matter is resolved under Vivad Se Vishwas Scheme 2020, the related appeals are required to be withdrawn. The learned representatives have fairly accepted this position.
4. In view of the above position, as also bearing in mind entirety of the case, we deem it fit and proper to dismiss the appeals as withdrawn.

5. In the result, the appeals are dismissed as withdrawn. Pronounced in the open court today on the 5th day of February, 2021.

Sd/-
Vikas Awasthy
(Judicial Member)

Sd/-
Pramod Kumar
(Vice President)

Mumbai, dated the 5th day of February, 2021.

Roshani, Sr. PS

Copies to:

(1)	<i>The Applicant</i>	(2)	<i>The respondent</i>
(3)	<i>CIT</i>	(4)	<i>CIT(A)</i>
(5)	<i>DR</i>	(6)	<i>Guard File</i>

By order

*Assistant Registrar
Income Tax Appellate Tribunal
Mumbai benches, Mumbai*